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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
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No. 25] HYDERABAD, WEDNESDAY, SEPTEMBER 9, 2026.

TELANGANA BILLS

TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 9th September, 2026.

L. A. BILL No. 25 OF 2026.

A BILL FURTHER TO AMEND THE TELANGANA PANCHAYAT RAJ ACT, 2018.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Seventh Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana Panchayat Raj (Fourth Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Short title
and
commence-
ment.

[1]

B. 81-1

**Amend-
ment of
Section
70.**

**Act No.5
of 2018.**

2. In the Telangana Panchayat Raj Act, 2018, in Section 70, for sub-section (3), the following shall be substituted, namely,.

“(3) All moneys and funds received by the Gram Panchayat, including amounts received under schemes of the Central Government or the State Government, shall be deposited forthwith in the nearest Nationalized Bank, Co-operative Bank or Post Office in such manner as may be prescribed.”.

STATEMENT OF OBJECTS AND REASONS

Under sub-section (3) of section 70 of the Telangana Panchayat Raj Act, 2018 (Telangana Act No. 5 of 2018), all moneys received by the Gram Panchayat are required to be lodged in the nearest Government Treasury. The proviso to that sub-section permits amounts received under Central or State Government schemes to be lodged in nearby Nationalized Banks, Co-operative Banks or Post Offices in such manner as may be prescribed.

The Government has received representations seeking permission to deposit the Gram Panchayat General Fund in nearby Nationalized Banks, Co-operative Banks or Post Offices, in addition to amounts received under Centrally or State-sponsored schemes. It has been brought to notice that delays in processing payments through the Treasury system impede timely payment of salaries to Gram Panchayat staff and the timely discharge of other obligations.

It is relevant that sub-section (2) of section 106 of the Telangana Municipalities Act, 2019 requires all moneys payable to the Municipal Fund to be deposited in a Scheduled Commercial Bank. For parity with municipal financial arrangements and to promote efficient financial management at the Gram Panchayat level and to mitigate delays caused by exclusive reliance on the Treasury, the Government has decided to amend sub-section (3) of section 70 of the Telangana Panchayat Raj Act, 2018, suitably.

Accordingly, it has been decided to substitute sub-section (3) of section 70 of the Telangana Panchayat Raj Act, 2018 so as to provide that all moneys and funds received by the Gram Panchayat, including amounts received under the schemes of the Central Government or the State Government from time to time, shall be deposited in a nearby Nationalized Bank, Co-operative Bank or Post Office in such manner as may be prescribed.

This Bill seeks to give effect to the above decision.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare.

FINANCIAL MEMORANDUM

Due to Amendment to Sub Sections (3) of Section – 70 of Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) there will be no financial implication on the consolidated fund of the State of Telangana.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clauses 1 and 2 of the Bill authorize the Government to issue notifications in respect of matters specified therein and generally to carry out the purposes of the Act. All such notifications issued which are to intended to cover matters mostly of procedural in nature are to be laid on the table of both the Houses of the State Legislature and will be subject to any modifications made by the State Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Panchayat Raj (Fourth Amendment) Bill, 2026, after it is passed by both the Houses of State Legislature, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

Dr. DANASARI ANASUYA SEETHAKKA,
Minister for Panchayat Raj & Rural Development,
Rural Water Supply, Women & Child Welfare.

RENDLA THIRUPATHI,
Secretary to Legislature,
(Legislative Assembly).